## राष्ट्रीय कम्पनी विधि न्यायाधिकरण, इलाहाबाद खण्डपीठ (National Company Law Tribunal) (Bench: Allahabad)

सी0 पी0 नं0/ CP No. 11 5/A (5/2017)

राष्ट्रीय कम्पनी विधि न्यायाधिकरण, इलाहाबाद खण्डपीठ में दिनांक . १८.०९.२०१७ को सुनवाई का उपस्थिति-सह-आदेश पत्रकः

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON-18.09.2017

कम्पनी का नाम:

कम्पनी अधिनियम की धारा :

SECTION OF THE COMPANIES ACT: 10 of I& B code of 2011

कम्पना का नाम: NAME OF THE COMPANY: Shree Bhaweni Paper Malls Puf Ltd

हस्ताक्षर

क्रम संख्या नाम

पदनाम

Representation

प्रतिनिधित्व

Signature

Sr. No.

Name

Designation

1 Mr. Navin Sinha Sr. Adv Pet. | Applicant & 2 Rahul Chaudhory Adv 11 Rahul

**É**P NO.(IB)110/ALD/2017

Sh. Navin Sinha, Sr. Advocate alongwith Sh. Rahul Chaudhary, Advocate for the corporate applicant.

The present application is filed U/s 10 of the I & B Code.

Having heard the counsel for the corporate applicant seeking for Corporate Insolvency Resolution Process in respect of hee Bhawani Paper Mill Ltd. (the corporate applicant).

We are of the view that before passing an appropriate order on the admission or otherwise of such application, the comments/objection, if any, of the secured creditors to be invited in respect of the present petition as the J.M. Financial Assets Reconstruction Company Pvt. Ltd. for Indian Bank and further the Bank of Baroda are stated to have issued a notice under the SARFACEI Act against the corporate applicant. The corporate applicant is directed to serve a copy of this order alongwith a copy of the petition to the secured creditors.

The secured creditors are at liberty to file their objection/comments, if any, to the present petition latest by 6th October, 2017 by serving an advance copy thereof to the opposite counsel. So that the matter can be heard in the light of the Hon'ble Supreme Court's decision in the matter of M/s Innoventive Industries Ltd. versus ICICI Bank & anr.

Meanwhile, the registry is directed to make scrutiny of the case.

List the matter on 9th October, 2017.

Dated:18.09.2017

Sri H.P. Chaturvedi, Member (Judiciai)

Typed by: Kavya Prakash